

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 208/93
TR.A.NO. _____

199 _____

DATE OF DECISION 6-9-93

Ku.Puspa Vithalrao Satokar

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? ^{MS}
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? ^M

MEMBER


VICE CHAIRMAN

M

mbm:

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A.208/93, O.A.431/93, & O.A.445/93

- | | |
|-------------------------------|-------------------------------|
| 1. Ku.Puspa Vithalrao Satokar | .. Applicant in
O.A.208/93 |
| 2. Shri Omprakash Dhore | .. Applicant in
O.A.431/93 |
| 3. Ku.Sadhana Vishwas Tumbade | .. Applicant in
O.A.445/93 |

-versus-

- | | |
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| 1. Union of India
through
Secretary,
Ministry of Information &
Broadcasting,
Parliament Street,
New Delhi. | |
| 2. Director General,
Doordarshan,
Mandi House,
New Delhi. | |
| 3. Station Director,
Doordarshan Kendra,
Nagpur. | .. Respondents
in all the
above OAs. |

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.M.M.Sudame
Advocate for the
Applicants.
2. Mrs.Naik
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 6-9-1993
[Per M.S.Deshpande, Vice-Chairman]


The only direction that we need to make in the present case is on the lines given in the judgment of this Bench of the Tribunal dt.22-1-93 in O.A.1294/92.

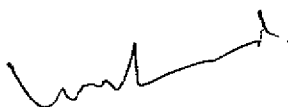
2. Mrs.Naik, learned counsel for the respondents, made a statement before us that



if the applicant is found eligible to be appointed in terms of the scheme formulated in pursuance of the judgment of the Principal Bench in O.A.Nos.563/86, 977/86, 2514/89 and 896/88 dt. 14/2/92 as well as guidelines issued by the Director General of Doordarshan ^{her} ~~their~~ services will be regularised subject to availability of corresponding vacancies.

3. We direct the respondents to consider the eligibility of the applicants in terms of scheme so formulated and count the number of days in accordance with para 14 of the said judgment. Direction accordingly. Application is disposed of with above direction.


(USHA SAVARA) ^{6.9.93}
M(A)


(M.S.DESHPANDE)
V.C.

M